

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 445/2000
OA 781/1996

New Delhi, this the 1st day of February, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri R.C.Sharma
S/o Shri Chanderbhan Sharma
Sales Tax Officer (Retd.)
1/4971, Street No.2
Balbir Singh Extension
Shahdara, New Delhi - 110032

...Petitioner

(By Advocate Mrs. Meenu Mainee)

V E R S U S

1. Shri P.S.Bhatnagar
Chief Secretary
Govt of NCT of Delhi
5, Shamnath Marg
Delhi - 110054.
2. Shri P.K.Tripathi
Commissioner of Sales Tax
Bikrikar Bhawan
I.P.Estate
New Delhi.
3. Shri Mahavir Singh
Jt. Director (Extn)
Lucknow Region
Krishi Bhawan
Lucknow (UP)
4. Shri Ranvir Singh
District Agricultural Officer
Vikas Bhawan
Muzaffarnagar (UP)

...Respondents.

(By Advocate Shri Vijay Pandita with
Shri Sunil Kumar, LDC, Depttl. Representative)

O R D E R (ORAL)

Smt. Lakshmi Swaminathan, Vice-Chairman (J)

This CP has been filed by the petitioner
alleging that the respondents have failed to comply
with the directions given by the Tribunal in order
dated 15-12-99 in OA 781/1996.

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2. In pursuance of the Tribunal's order dated 2-1-2001, we are informed that the Registry has sent notices to the respondents 4 & 5 which have been returned by the postal authorities with the remarks that neither Shri Mahavir Singh nor Shri Ranvir Singh are available in the offices, as mentioned by the petitioner. (b)

3. Ms. Meenu Maine, learned counsel has submitted a letter in Hindi dated 11-12-2000 from the office of respondent No.4 addressed to respondent No.2. In the circumstances, she submits that nothing further needs to be done by respondents 4 & 5, as they have sent the required papers to respondent No.2 for appropriate orders in terms of the Tribunal's order dated 15-12-1999.

4. Shri Vijay Pandita, learned counsel on instructions of the Depttl. Representative Shri Sunil Kumar, LDC, however, submits that he is not aware of what instructions which have been received from respondents 4 & 5 in the office of respondent No.2. However, he submits that they have received the service particulars of the petitioner and respondent No.2 will pass an appropriate order.

5. In the above circumstances, CP 445/2000 is dismissed. Notices to the alleged contemnors are discharged.

Govindan S. Tampi
Member (A)

/vikas/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)